

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Bhanu Bhushan, Member**
2. **Shri R.Krishnamoorthy, Member**

Petition No. 27/2007

In the matter of

Approval of revised fixed charges after considering the impact of additional capital expenditure incurred during 2004-05 and 2005-06 for Kahalgaon Super Thermal Power Station,(840MW), Stage-I.

And in the matter of

NTPC Limited, New Delhi

..Petitioner

Vs

1. West Bengal State Electricity Board, Kolkata
2. Bihar State Electricity Board, Patna
3. Jharkhand State Electricity Board, Ranchi
4. Grid Corporation of Orissa Ltd., Bhubaneswar
5. Damodar Valley Corporation, Kolkata
6. Power Department, Govt. of Sikkim, Gangtok
7. Tamil Nadu Electricity Board, Chennai
8. Union Territory of Pondicherry, Electricity Deptt, Pondicherry
9. Uttar Pradesh Power Corporation Ltd, Lucknow
10. Power Development Department, Govt. of J&K, Jammu
11. Power Deptt., Union Territory of Chandigarh , Chandigarh
12. Madhya Pradesh Power Trading Ltd., Jabalpur
13. Gujarat Urja Vikas Nigam Limited, Baroda
14. Electricity Deptt., Administration of Daman & Diu, Daman
15. Electricity Deptt., Administration of Dadra and Nagar Haveli, Silvassa
16. Delhi Transco Limited, New Delhi
17. Maharashtra State Electricity Distribution Company Ltd., Mumbai

..Respondents

Petition No. 28/2007

And in the matter of

Approval of revised fixed charges after considering the impact of additional capital expenditure incurred during 2004-05 and 2005-06 for Simhadri Thermal Power Station (1000MW).

And in the matter of

NTPC Limited, New Delhi

..Petitioner

Vs

1. Transmission Corporation of Andhra Pradesh, Hyderabad
2. A.P. Eastern Power Distribution Company Ltd., Visakhapatnam
3. A.P. Southern Power Distribution Company Ltd., Tirupathi
4. A. P. Northern Power Distribution Company Ltd., Warangal
5. A.P Central Power Distribution Company Ltd., Hyderabad

Respondents

And in the matter of

Approval of revised fixed charges after considering the impact of additional capital expenditure incurred during 2004-05 and 2005-06 for Ramagundam Super Thermal Power Station, Stage-I & II (2100MW).

And in the matter of

NTPC Limited, New Delhi

..Petitioner

Vs

1. Transmission Corporation of Andhra Pradesh, Hyderabad
2. A. P. Eastern Power Distribution Company Ltd., Visakhapatnam
3. A..P. Southern Power Distribution Company Ltd., Tirupathi
4. A. P. Northern Power Distribution Company Ltd., Warangal
5. A.P Central Power Distribution Company Ltd., Hyderabad
6. Tamil Nadu Electricity Board, Chennai
7. Karnataka Power Transmission Corporation Ltd, Bangalore
8. Bangalore Electricity Supply Company Ltd., Bangalore
9. Mangalore Electricity Supply Company Ltd, Mangalore
10. Chamundeshwari Electricity Supply Cor. Ltd., Mysore
11. Gulbarga Electricity Supply Company Ltd., Gulbarga
12. Hubli Electric Supply Company Ltd., Hubli

.Respondents

And in the matter of

Approval of revised fixed charges after considering the impact of additional capital expenditure incurred during 2004-05 and 2005-06 for Farraka Super Thermal Power Station (1600 MW).

And in the matter of

NTPC Limited, New Delhi

..Petitioner

Vs

1. West Bengal State Electricity Board, Kolkata
2. Bihar State Electricity Board, Patna
3. Jharkhand State Electricity Board, Ranchi
4. Grid Corporation of Orissa Ltd., Bhubaneshwar
5. Damodar Valley Corporation, Kolkata
6. Power Department, Govt. of Sikkim, Gangtok
7. Tamil Nadu Electricity Board, Chennai
8. Union Territory of Pondicherry, Electricity Deptt, Pondicherry
9. Uttar Pradesh Power Corporation Ltd, Lucknow
10. Power Development Department, Govt. of J&K, Jammu
11. Power Deptt., Union Territory of Chandigarh , Chandigarh
12. Madhya Pradesh Power Trading Ltd., Jabalpur
13. Gujarat Urja Vikas Nigam Limited, Baroda
14. Electricity Deptt., Administration of Daman & Diu, Daman

15. Electricity Deptt., Administration of Dadra and Nagar Haveli, Silvassa
16. Delhi Transco Limited, New Delhi
17. Maharashtra State Electricity Distribution Company Ltd., Mumbai

.Respondents

Petition No.48/2007

And in the matter of

Approval of revised fixed charges after considering the impact of additional capital expenditure incurred during 2004-05 and 2005-06 for Korba Super Thermal Power Station (2100MW).

And in the matter of

NTPC Limited, New Delhi

..Petitioner

Vs

1. Madhya Pradesh Power Trading Ltd., Jabalpur
2. Maharashtra State Electricity Distribution Company Ltd., Mumbai
3. Gujarat Urja Vikas Nigam Limited, Baroda
4. Chhattisgarh State Electricity Board, Raipur
5. Electricity Deptt., Govt. of Goa, Vidyut Bhawan, Panaji
6. Electricity Deptt., Administration of Daman & Diu, Daman
7. Electricity Deptt., Administration of Dadra and Nagar Haveli, Silvassa

.....Respondents

The following were present:

1. Shri S.N.Goel, NTPC
2. Shri A.S.Pandey, NTPC
3. Shri A.K.Juneja, NTPC
4. Shri S.K.Johar, NTPC
5. Ms. Pranav Kapoor, NTPC
6. Shri S.K.Agarwal, NTPC
7. Shri S.S.Reddey, NTPC
8. Shri Vivake Kumar, NTPC
9. Shri D.Kar, NTPC
10. Shri Ajay Dua, NTPC
11. Shri N.N.Sadasuvan, NTPC
12. Shri D.D.Khandelwal, MPPTCL
13. Shri T.K.Srivastava, UPPCL
14. Shri M.Majumdar, WBSEDCL
15. Shri S.Mukherjee, WBSEDCL
16. Shri R.Krishnaswami, TNEB
17. Shri D. Praveen, APTRANSCO
18. Shri C. Mohan, APTRANSCO

19. Shri R.B.Sharma, Advocate, BSEB
20. Shri Ajay Parimal, MIDC

ORDER
(DATE OF HEARING: 23.8.2007)

The petitioner, NTPC Limited has made these applications for approval of revised fixed charges after considering the impact of additional capital expenditure incurred during 2004-05 and 2005-06 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 (hereinafter referred to as `the 2004 regulations`).

2. Heard the representatives of petitioner and the respondents present. After considering the applications, the replies and the oral submissions made at the hearing, we observe that certain additional information is required from the petitioner. The petitioner is accordingly directed to submit the following information latest by 28.9.2007 with an advance copy to the respondents, separately in each petition:

- (i) Certificate to the effect that additional capitalisation claimed has actually been paid for and it does not include any undischarged liability;
- (ii) In case additional capitalisation includes any undischarged liability, the details thereof as on 1.4.2004, 1.4.2005 and 1.4.2006;
- (iii) Certificate to the effect that all assets as per gross block were in use, including the assets for which additional capitalisation is claimed, as on 1.4.2005 and 1.4.2006;
- (iv) In case any assets were not in use or were unserviceable, the details thereof along with cost;

- (v) Date on which the replaced assets were put in service and cumulative depreciation recovered on these assets and also gross block of unserviceable assets as on 1.4.2005 and 1.4.2006;
- (vi) Categorisation of each asset for which the additional capital expenditure has been claimed under different sub-clauses of clause (2) of Regulation 18 and clause (3) thereof, of the 2004 regulations with supporting details;
- (vii) Complete audited financial statements for the financial years 2004-05 and 2005-06 along with station-wise reconciliation, wherever applicable;
- (viii) Amount of liabilities and IDC included in additional capital expenditure, if any;
- (ix) Basis of valuation of de-capitalized assets;
- (x) Means of financing of additional capital expenditure with supporting details;
- (xi) Soft copy of the calculation of impact of additional assets; and
- (xii) List of the spares identifying the spares in the following categories, namely:-
 - (a) Mandatory/insurance spares;
 - (b) Maintenance spares; and
 - (c) O & M spares/consumable nature of spares.

Petition No. 27/2007

Details of income, if any, from ash brick plant.

Petition No. 28/2007

- (i) Justification for delay in carrying out new works amounting to Rs. 1596.40 lakh under the approved scheme;
- (ii) Justification for capitalization of spares amounting to Rs. 1078.26 lakh, in addition to initial spares of Rs. 4293 lakh already capitalized as on 1.4.2004; and
- (iii) Details of balance works, if any, under the approved scope, the likely timeframe for their completion along with associated cost.

Petition No. 29/2007

- (i) Gross value of the assets to be de-capitalized;
- (ii) Reasons for increase in the cost on account of Stacker Declaimer Foundation; and
- (iii) Details of RLA and LE study, if any, taken up.

Petition No. 32/2007

- (i) A certificate to the effect that the assets of value of Rs. 127.77 lakh transferred to Vindhyachal and Unchahar Power Stations are not being capitalized at these generating stations;
- (ii) Status of completion of R & M works corresponding to CEA approvals and its completion schedule, if any; and
- (iii) Details of RLA and LE study, if any, taken up.

Petition No. 48/2007

- (i) Reasons for delayed payment for the assets capitalized during the year 1991-92 (S.No. 19 of 2004-05); and
 - (ii) Details of RLA and LE study, if any, taken up.
3. The petitions be re-listed for hearing on 23.10.2007.

sd/-
(R.KRISHNAMOORTHY)
MEMBER
New Delhi dated the 27th August 2007

sd/-
(BHANU BHUSHAN)
MEMBER